



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jan/202425/18

DATED: 04/02/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202425/18 dated 04/02/2025 of Norms Committee - II for the year 2024-25 was held on 04/02/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI T.R CHOUDHARY, SCIENTIST 'E'	MEITY
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
6	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00003632AM25
RA File Number	039504000227 AM18
Licence No and Date	0310818561/17/01/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 23.12.2024, as under: I. Description of the import item at SNo.1 may be amended as "Aluminium Rod" and its quantity may be allowed as 1.01 Kgs. /Kg. content in the export item. II. Quantity of import items at SI.No.2 & 3 shall remain the same as ratified in NC-2 meeting 6/81-ALC2/2018 dated 01.11.2018. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004741AM25
RA File Number	039504000331 AM19
Licence No and Date	0310822348/17/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004740AM25
RA File Number	039504000359 AM19
Licence No and Date	0310822770/01/08/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004739AM25
RA File Number	039504000683 AM19
Licence No and Date	0310824865/01/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004738AM25
RA File Number	039504000910 AM19
Licence No and Date	0310826264/09/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004737AM25
RA File Number	039504000868 AM19
Licence No and Date	0310826355/14/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00001602AM25
RA File Number	072404000070 AM20
Licence No and Date	0710115147/09/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Component fitment diagram labeling imported components in export products. II. Component fitment diagram labeling imported components in export products. III. Calculation sheet on import quantity requirements of items and wastage supported by data. IV. Length of cables imported and smallest and average size of cable pieces used in export product. The case stands deferred.	

Case No.	11 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 04.02.2025, as under: Sh. Vikram Singal, Sh. Manoj Kumar Singh, Sh. Chandra Mohan, attended the Personal Hearing dated 04.02.2025 and explained their case in detail. The Committee considered the case as per agenda and decided to accept the firm's proposal, and recommended to import "Nano crystalline Ribbon" with nil wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Jan/202425/18
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	14 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004097AM25
RA File Number	042404000056 AM21
Licence No and Date	0410167086/21/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD PLATES, MIN LEAD CONTENT - 99.95%.	4726442.00 KGS	LEAD SCRAP NAMELY ISRI RADIO LEAD CONTENT - 94%	1.04 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
			LEAD SCRAP NAMELY ISRI ROPES LEAD CONTENT - 50%	

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported items and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead plates, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Jan/202425/18										
Case Status	Case Approved										
Party Name	JAIN RECYCLING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025										
HQ File Number	HQRNORM REVIW00009135AM24										
RA File Number	042404000123 AM21										
Licence No and Date	0410167269/11/11/2020										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>COPPER WIRE (AVG</td><td>127500.00 KGS</td><td>COPPER SCRAP AS PER ISRI</td><td>Wastage @3% on the net content of copper in the</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	COPPER WIRE (AVG	127500.00 KGS	COPPER SCRAP AS PER ISRI	Wastage @3% on the net content of copper in the
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED							
1	COPPER WIRE (AVG	127500.00 KGS	COPPER SCRAP AS PER ISRI	Wastage @3% on the net content of copper in the							

	COPPER CONTENT - 99.90%)		CODE DRUID (AVG COPPER CONTENT 85%)	export product.
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NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of copper wire from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004833AM25
RA File Number	05AA04022260 AM21
Licence No and Date	0511000648/07/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88%, SILICON-10% AND COPPER-2%) (ALUMINIUM-88%, SILICON-10% AND COPPER-2%)	400000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004954AM25
RA File Number	05AA04023695 AM21
Licence No and Date	0511000777/13/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00%, SILICON 10%, COPPER 2%) (ALUMINIUM 88.00%, SILICON 10%, COPPER 2%)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF

				COPPER IN THE EXPORT PRODUCT.
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Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Item descriptions of import items at SI.No. 349, 392 and 393 are same as corresponding export products Slip ring, Encoder and Controller respectively and hence clarification thereof.
- II. Parts manufactured from each raw material, their quantities in numbers, gross input weight, net weight and calculation for arriving at import quantity in excel sheet.
- III. Justification for stage-wise wastage supported by dimensional drawings and weight.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	24 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00009126AM24
RA File Number	04AA04005668 AM21
Licence No and Date	0411000267/16/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS (MIN LEAD CONTENT - 99.95%)	1600009.00 KGS	LEAD SCRAP AS PER ISRI CODE WORD "RELAY (AVG LEAD CONTENT 40% & AVG COPPER CONTENT 25%)	WASTAGE @3% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
2	COPPER SCRAP (MIN COPPER CONTENT 99%)	1000000.00 KGS		WASTAGE @0.7% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead and copper in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (relay) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004953AM25
RA File Number	05AA04035860 AM21
Licence No and Date	0511001451/25/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	700000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 (SILICON 9.6 PERCENT -12 PERCENT, COPPER 1.5 PERCENT-3.5 PERCENT, OTHER MISC METALS 4.0 PERCENT TO 4.5 PERCENT ALUMINIUM 80 PERCENT-85 PERCENT)	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88 PERCENT, SILICON-10 PERCENT AND COPPER-2 PERCENT)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE@8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate

from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 (ALUMINIUM 86.00 PERCENT, SILICON 10.5 PERCENT, COPPER 2 PERCENT, OTHER METALS 1.5 PERCENT)	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 452900 KGS AND NET SILICON METAL 47100 KGS (ALUMINIUM 90.58 percentage SILICON 9.42percentage)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 (ALUMINIUM 86.00 PERCENT, SILICON 10.5 PERCENT, COPPER 2 PERCENT, OTHER METALS 1.5 PERCENT)	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 (ALUMINIUM 86.00 PERCENT, SILICON 10.5 PERCENT, COPPER 2 PERCENT, OTHER METALS 1.5 PERCENT)	200000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00182832AM22

RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88 PERCENT, SILICON-10 PERCENT AND COPPER-2 PERCENT)	500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS GRADE ADC-12 (SILICON 9.6 PERCENT -12 PERCENT, COPPER 1.5 PERCENT-3.5 PERCENT, OTHER MISC 1 METALS 4.0 PERCENT TO 4.5 PERCENT ALUMINIUM 80 PERCENT-85 PERCENT)	400000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred

Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00009336AM24
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00002707AM25
RA File Number	07AX04000172 AM22
Licence No and Date	0711002841/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 20.01.2025, as under: I. Quantity of import items at SI No. 1 to 3, 13 to 17, 20 to 23, 39 to 46, 51, 52, 56, 61 to 65, 69 to 81, 106 to 108 & 110 to 119 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. II. Quantity of import items at SI.No. 4 to 12, 18, 19, 24 to 38, 47 to 50, 53 to 55, 57 to 60, 66 to 68, 82 to 105, 109, 120 & 121 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	38 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred

Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 04.02.2025, as under:

Import item: 1 & 9 - Net to net as per GN4

2 & 10: Net to net in sets as per GN4

3 & 11: Net to net as per GN4

4,5,12 & 13: Net content in Export Product + 1% wastage

6, 7, 14 & 15: As applied .Total value restricted to 1% of fob value

8 & 16: Monofacial solar cells 158.75x158.75: Net to net as per GN4

Note: Specification of cells to be imported will be same as used in Export Product

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00009102AM24
RA File Number	04AX04000345 AM23
Licence No and Date	0411003842/22/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Scrap, (Avg Copper Content 99%)	73200.00 KGS	Copper Scrap As per ISRI code Druid, (Avg Copper Content 40% to 50%)	Wastage @0.7% on the net content of copper in the export product.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of copper scrap from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004425AM23
RA File Number	52AX04001688 AM23
Licence No and Date	5211003596/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis, mentioned in the minutes of meeting NC/2/MEET/Jan/202223/20 dated 30.02023 at SI.No.150 as per comments of Consultant (TEC-3) given via email dated 04.02.2025 as under: I. The words “Weight = 33.80Kg/Module & bifacial module having glass on both sides” may be added in the description of the export product. II. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed on net to net basis as per GN4. III. The quantity of import item at Sl. No. 5 & 6 may be allowed as net plus 0.5% wastage. IV. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed as applied for with the condition that value restricted up to 2 % fob value. Note: 1. Export product will contain 72 imported cells per module. 2. Specification of imported cells will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00005883AM25
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred

Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Jan/202425/18												
Case Status	Case Approved												
Party Name	NAMO ALLOYS PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025												
HQ File Number	HQRNORM APPLY 00005940AM23												
RA File Number	05AX04003145 AM23												
Licence No and Date	0511017044/27/01/2023												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:													
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEMS OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td rowspan="2">1</td><td rowspan="2">ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)</td><td rowspan="2">1000000.00 KGS</td><td>ALUMINUM SCRAP</td><td>WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT</td></tr><tr><td>SILICON METAL</td><td>WASTAGE @2% ON THE NET</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED	1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	1000000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT	SILICON METAL	WASTAGE @2% ON THE NET
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED									
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	1000000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT									
			SILICON METAL	WASTAGE @2% ON THE NET									

					CONTENT OF SILICON IN THE EXPORT PRODUCT
				COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/2/MEET/Jan/202425/18					
Case Status	Case Deferred					
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025					
HQ File Number	HQRNORM APPLY 00006098AM23					
RA File Number	05AX04002425 AM23					
Licence No and Date	0511017178/06/02/2023					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:						
I. Items at SNo. 938 to 1027 to be appropriately categorized into raw materials and consumables. II. For components: the spares requirement, if any, included in the import quantity may be separately indicated. III. For Raw materials:						
SI. No.	Item Description	Parts to be manufactured	Import quantity	Net content of Import	% wastage	Manufacturing processes involved

			required as gross input	item in export product	on net content basis	
IV. GST invoice of waste disposal of various raw materials. The case stands deferred.						

Case No.	58 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006293AM23
RA File Number	52AX04001734 AM23
Licence No and Date	5211004175/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	63 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23

Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

and Date	
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm attended the personal hearing in the meeting dated 05.12.2024 and explained their case in detail. The committee decided to ask the firm to furnish relevant documents and details of the case for further examination. The case stands deferred.	

Case No.	71 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	74 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24

Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00004397AM24
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 23.12.2024, as under: I. Quantity of import item at SNo.1 (i.e. Aluminium Ingots) may be allowed as applied for i.e. 113.01 MT as 1.015 Kgs/Kg content in the export item at SNo. 1 as claimed by the firm. II. Quantity of import item at SI.No.5 (i.e. High Carbon Steel Wire/Rod) may be allowed as 41.30 MT as 1.01 Kgs/Kg content in the export item at SI.No.1. III. Quantity of import item at SI.No.6 (i.e. Zinc) may be allowed as applied for i.e. 1.636 MT as 4% of net weight of steel in the export item at SI.No.1. IV. Quantity of import item at SI.No.7 (i.e. Aluminium Ingots) may be allowed as applied for i.e. 76.369 MT as 1.015 Kgs/Kg content in the export item at SI.No.2 as claimed by the firm. V. Quantity of import item at SI.No.8 (i.e. Magnesium) may be allowed as applied for i.e. 0.418 MT as 1.10 Kgs/Kg content in the export item at SI.No.2 as per SION C-1394. VI. Quantity of import item at SI.No.9 (i.e. Silicon) may be allowed as 0.4085 MT as 1.075 Kgs/Kg content in the export item at SI.No.2 as per SION C-1394. VII. Quantity of import item at SI.No.10 (i.e. Aluminium Ingots) may be allowed as applied for i.e. 12.688 MT as 1.015 Kgs/Kg content in the export item at SI.No.3 as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005720AM24
RA File Number	03AX04002629 AM24
Licence No and Date	0311027172/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005743AM24
RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Complete set of documents including 4E.
- II. Items to be appropriately categorized into raw material, consumable and component.
- III. For components: the spares requirement, if any, included in the import quantity may be separately indicated.
- IV. For Raw materials:

SI. No.	Item Description	Parts to be manufactured	Import quantity required as gross input	Net content of Import item in export product	% wastage on net content basis	Manufacturing processes involved
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- V. S.Nos.63 to 79: Items appear to be components but their unit of measurement is given in Kgs instead of numbers and hence clarification thereof.
- VI. GST invoice of waste disposal of various raw materials.

The case stands deferred.

Case No.	84 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred

Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Jan/202425/18												
Case Status	Case Approved												
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025												
HQ File Number	HQRNORM APPLY 00006814AM24												
RA File Number	04AX04000658 AM24												
Licence No and Date	0411006383/10/11/2023												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:													
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td rowspan="2">1</td><td rowspan="2">Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)(Net content of Aluminium Ingots should be 760000kgs & Silicon content should be 40000kgs)</td><td rowspan="2">800000.00 KGS</td><td>Aluminium Ingots</td><td>WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.</td></tr><tr><td>Silicon Metal</td><td>WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)(Net content of Aluminium Ingots should be 760000kgs & Silicon content should be 40000kgs)	800000.00 KGS	Aluminium Ingots	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.	Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED									
1	Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)(Net content of Aluminium Ingots should be 760000kgs & Silicon content should be 40000kgs)	800000.00 KGS	Aluminium Ingots	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.									
			Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.									

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF &CC/CPCB/SPCB for processing Aluminium scrap for manufacturing Aluminium Alloy ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007144AM24
RA File Number	07AX04001356 AM24
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	95 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:	

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead antimony ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007716AM24
RA File Number	08AX04001834 AM24
Licence No and Date	0811010415/03/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has applied for the surrender of the license at RA Ahmedabad and the application is in process, as per the email dated 30.11.2024. Though, the surrender letter has not been submitted by the firm to the norms committee. The committee seeks report from the concerned RA. The case stands deferred.	

Case No.	100 / NC/2/MEET/Jan/202425/18				
Case Status	Case Approved				
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025				
HQ File Number	HQRNORM APPLY 00007853AM24				
RA File Number	52AX04000305 AM24				
Licence No and Date	5211007004/10/01/2024				
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in this specific license only, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 04.02.2024, as under: General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below: <table border="1"> <thead> <tr> <th>Export</th><th>Import</th></tr> </thead> <tbody> <tr> <td>Circular washers made of Stainless</td><td>Stainless Steel Coils/ Plates/</td></tr> </tbody> </table>		Export	Import	Circular washers made of Stainless	Stainless Steel Coils/ Plates/
Export	Import				
Circular washers made of Stainless	Stainless Steel Coils/ Plates/				

Steel of different grades with following ID/ OD ratio	Sheets/ Sheet cuttings/ Strips of both prime and seconds
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Up to 0.30 mm	1.35%
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Up to 0.30 mm & Up to 0.50 mm	1.45%
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Up to 0.50 mm & Up to 0.70 mm	1.70%
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Up to 0.70 mm	1.85%
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Note:

Import entitlement as per these norms should not exceed quantity allowed in A.A.

Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred

Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00002770AM25
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24
Licence No and Date	0311030463/25/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit coloured drawing of the export items. II. What is the reason of the higher wastage of resin and silica? Submit detailed notes and process charts on stage-wise wastage. III. What is the application of the export item? The case stands deferred.	

Case No.	109 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00005902AM25
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred

Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008298AM24
RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008352AM24
RA File Number	04AX04000985 AM24
Licence No and Date	0411006834/05/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008443AM24
RA File Number	04AX04001006 AM24
Licence No and Date	0411006881/08/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008474AM24
RA File Number	04AX04000990 AM24
Licence No and Date	0411006889/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	116 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008634AM24
RA File Number	05AX04003591 AM24
Licence No and Date	0511024024/19/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOT 99.97%	2500.00 MTS	LEAD DRAIN SCRAP BATTERY " ISRI CODE: RAINS "	WASTAGE@6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00008836AM24
RA File Number	07AX04001928 AM24
Licence No and Date	0711010671/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009017AM24
RA File Number	05AX04003895 AM24
Licence No and Date	0511024452/11/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	119 / NC/2/MEET/Jan/202425/18
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Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009189AM24
RA File Number	04AX04001056 AM24
Licence No and Date	0411007120/18/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Constituents of sets for export items at SI.No. 1 to 6 and 8 to 18. The case stands deferred.	

Case No.	123 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Nett export weight
- II. Total gross weight of inputs used
- III. Total weight of wastage
- IV. Total net weight of import product
- V. List of components and consumable separately.

The case stands deferred.

Case No.	124 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM REVIW00003741AM25
RA File Number	07AX04002021 AM24
Licence No and Date	0711010856/21/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Indigenous inputs have been shown nil. Please clarify.
 II. Manufacturing process as both import & Export Product are cables.

The case stands deferred.

Case No.	126 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JASMINO CORPORATION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009373AM24
RA File Number	03AX04006017 AM24
Licence No and Date	0311032596/28/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.02.2025, as under:	
ITEM OF EXPORT: Fabricated Rubber lined painted spools (as per General Note 4 of Engineering Products- Import Item Sl.No.16 to 98 Content on Net-to-Net Basis in export Item).	

QTY: 750 NOS

ITEM OF IMPORT

1. Item of import at **Sl.No.01 to 2:** Seamless pipe PE SRL 1 1/2" S160 A106B EN10204/3.1
2. Item of Import at **Sl.No.03 to 4:** Seamless pipe BE DRL 2" S80 API 5L Grade B PSL 2 EN10204/3.1
3. Item of import at **Sl.No.05 to 9:** Seamless pipe BE DRL 3" S80 A106B EN10204/1
4. Item of import at **Sl.No.10 to 11:** Seamless pipe BE DRL 4" S40 A106B EN10204/3.1
5. Item of import at **Sl.No.12:** Seamless pipe BE DRL 6" S40 API 5L Grade B PSL 2 EN10204/3.1
6. Item of import at **Sl.No.13 to 14:** Seamless pipe BE DRL 8" S30 A106B EN10204/3.1.
7. Item of import at **Sl.No.15:** Seamless pipe BE DRL 10" S30 A106B EN10204/3.1

WASTAGE TO BE ALLOWED

- I. For Seamless Pipes from **Sl.No.1 to 15: 1.05 Kg/Kg** on the net weight of the pipe in the export product.
- II. For import items at **Sl.No.16 to 98** (Elbow, Flange, Equal Tee, Reducing Tee, and Concentric Reducer): **Net to Net under GN-4** with accountability clause.

Note: The grade size of the imported seamless pipes should be matched with the grade and size of the pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009378AM24
RA File Number	05AX04004075 AM24
Licence No and Date	0511024739/28/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LEAD ANTIMONY INGOT (HAVING	500.00 MTS	LEAD DRAIN SCRAP BATTERY "	WASTAGE@6% ON THE NET CONTENT OF LEAD IN THE

	LEAD CONTENT 90% & ANTIMONY CONTENT 10%)		ISRI CODE: RAINS "	EXPORT PRODUCT.
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NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead antimony ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000070AM25
RA File Number	34AX04000969 AM24
Licence No and Date	3411004760/03/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 07.02.2023, as under:

- I. Words "Size/construction: 2x (26/3.139 mm +7/2.441 mm); 2x (2x (26/0.1236 in +7/0.0961 in) " may be suffixed with the description of export item.
- II. Net Weight of export item may be specified as **813.34 MT**.
- III. Quantity of import item at **SI.No.1** (i.e. Aluminium Ingots) may be allowed as **549.38 MT as 1.02 Kgs. /Kg.** content in the export item.
- IV. Quantity of import item at **SI.No.2** (i.e. Aluminium Zirconium Master Alloy 10%) may be allowed as **19.13 MT as 1.01 Kgs./Kg.** content in the export item.
- V. Quantity of import item at **SI.No.4** (i.e. Galvanized Steel Wire) may be allowed as **258.34 MT as 1.01 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000085AM25
RA File Number	04AX04001176 AM24
Licence No and Date	0411007216/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000086AM25
RA File Number	04AX04001177 AM24

Licence No and Date	0411007218/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and Date	0511024864/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00000214AM25
RA File Number	07AX04000018 AM25
Licence No and Date	0711011048/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance statement indicating. II. Nett export weight. III. Total gross weight of inputs used. IV. Total weight of wastage. V. Total net weight of import product. VI. List of components and consumable separately. The case stands deferred.	

Case No.	137 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000233AM25

RA File Number	04AX04000022 AM25				
Licence No and Date	0411007267/15/04/2024				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:					
	SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
	1	LEAD INGOTS (AVG LEAD CONTENT 99.5%)	3318479.19 KGS	LEAD SCRAP AS PER ISRI CODE RINK (AVG LEAD CONTENT 35%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rink) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000434AM25
RA File Number	05AX04000239 AM25
Licence No and Date	0511025185/25/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 04.02.2025, as under: Import: 1 & 2- POLY SILICON SOLAR CELLS -157x157 mm: Net to net as per GN4. Note: Specification of cells to be imported will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	140 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000469AM25
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Jan/202425/18
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Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000547AM25
RA File Number	05AX04000011 AM25
Licence No and Date	0511025299/03/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. For raw materials:

SI. No.	Item Description	Parts to be manufactured	Import quantity required as gross input	Net content of Import item in export product	% wastage on net content basis	Manufacturing processes involved
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a. GST invoice of waste disposal of various raw materials.

II. For components:

- a. The import quantities of components are not in the multiples of quantity of export product and hence clarification thereof with model-wise requirement details.
- b. The spares requirement of components, if any, included in the import quantity may be separately indicated.

The case stands deferred.

Case No.	144 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jan/202425/18
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Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Jan/202425/18			
Case Status	Case Approved			
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025			
HQ File Number	HQRNORM APPLY 00000659AM25			
RA File Number	05AX04000200 AM25			
Licence No and Date	0511025428/10/05/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:				
SL NO	ITEM OF	QUANTITY	ITEM OF	WASTAGE TO

	EXPORT		IMPORT	BE ALLOWED
1	PURE LEAD INGOT 99.97%	2500.00 MTS	LEAD DRAIN SCRAP BATTERY " ISRI CODE: RAINS "	WASTAGE@6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	148 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000687AM25
RA File Number	07AX04000196 AM25
Licence No and Date	0711011282/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000707AM25

RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	150 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jan/202425/18
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Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001014AM25
RA File Number	08AX04000322 AM25
Licence No and Date	0811011716/30/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has applied for the surrender of the license at RA Ahmedabad and the application is in process, as per the email dated 30.11.2024. Though, the surrender letter has not been submitted by the firm to the norms committee. The committee seeks report from the concerned RA. The case stands deferred.	

Case No.	152 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001020AM25
RA File Number	07AX04000334 AM25
Licence No and Date	0711011429/30/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001021AM25
RA File Number	07AX04000332 AM25
Licence No and Date	0711011430/30/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	154 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001085AM25
RA File Number	34AX04000184 AM25
Licence No and Date	3411005009/04/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 23.12.2024, as under: I. Quantity of import item (Aluminium Ingots) may be allowed as 510 MT as 1.02 Kgs. /Kg. content in the export item as claimed by them. RA concerned may take suitable consequential action accordingly.	

Case No.	155 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001281AM25
RA File Number	04AX04000206 AM25
Licence No and Date	0411007572/13/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: MATERIAL BALANCE STATEMENT INDICATING: I. Nett export weight II. Total gross weight of inputs used III. Total weight of wastage IV. Total net weight of import product V. List of components and consumable separately. The case stands deferred.	

Case No.	157 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001284AM25
RA File Number	04AX04000207 AM25
Licence No and Date	0411007573/13/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

MATERIAL BALANCE STATEMENT INDICATING:

- I. Nett export weight
- II. Total gross weight of inputs used
- III. Total weight of wastage
- IV. Total net weight of import product
- V. List of components and consumable separately.

The case stands deferred.

Case No.	158 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001326AM25
RA File Number	02AX04000156 AM25
Licence No and Date	0211006723/14/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ANTIMONIAL LEAD ALLOY CONTAINING LEAD: 2.75 %, 2.5 %, & 3.20%	980.40 MT	REMELED LEAD INGOT / BLOCK.	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to

Operate from MoEF & CC/CPCB/SPCB for processing of Remelted Lead Ingots for manufacturing of Antimonial Lead Alloy, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25
Licence No and Date	1011002505/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001601AM25
RA File Number	05AX04000874 AM25
Licence No and Date	0511026341/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001650AM25
RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001696AM25
RA File Number	07AX04000535 AM25
Licence No and Date	0711011715/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001800AM25
RA File Number	04AX04000277 AM25
Licence No and Date	0411007744/08/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Scrap covered by ISRI code words Barely, Berry, Brich,Clove,Cobra and Cocoa (Avg. Copper Content 95% to 99.99%)	122284.08 KGS	Copper Scrap as per ISRI Code Zeyda (Avg Copper Content 10-30%)	Wastage @0.7% on the net content of lead in the export product.
2	Copper Scrap covered by ISRI code words Barely, Berry, Brich,Clove, Cobra and Cocoa (Avg. Copper Content 95% to 99.99%)	244568.17 KGS	Copper Scrap as per ISRI Code Zeyda (Avg Copper Content 30-50%)	Wastage @0.7% on the net content of lead in the export product.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for processing of copper scrap from copper scrap as per ISRI code (ZEYDA) from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001801AM25
RA File Number	04AX04000275 AM25
Licence No and Date	0411007746/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25

Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
MATERIAL BALANCE STATEMENT INDICATING: I. Nett export weight II. Total gross weight of inputs used III. Total weight of wastage IV. Total net weight of import product V. List of components and consumable separately. The case stands deferred.	

Case No.	172 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001990AM25

RA File Number	03AX04001862 AM25
Licence No and Date	0311035590/18/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25
Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002078AM25
RA File Number	04AX04000281 AM25
Licence No and Date	0411007838/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25
Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002149AM25
RA File Number	04AX04000350 AM25
Licence No and Date	0411007886/26/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002186AM25
RA File Number	03AX04001983 AM25
Licence No and Date	0311035912/29/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 30.12.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	178 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002220AM25
RA File Number	03AX04002147 AM25
Licence No and Date	0311035948/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002255AM25
RA File Number	10AX04000105 AM25

Licence No and Date	1011002564/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002309AM25
RA File Number	07AX04000749 AM25
Licence No and Date	0711012009/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002477AM25
RA File Number	04AX04000407 AM25
Licence No and Date	0411007990/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00002483AM25
RA File Number	03AX04001910 AM25
Licence No and Date	0311036309/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002485AM25
RA File Number	07AX04000774 AM25
Licence No and Date	0711012069/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Jan/202425/18
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Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002517AM25
RA File Number	07AX04000776 AM25
Licence No and Date	0711012082/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002540AM25
RA File Number	02AX04000282 AM25
Licence No and Date	0211007097/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002552AM25
RA File Number	07AX04000777 AM25
Licence No and Date	0711012102/16/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002594AM25
RA File Number	04AX04000408 AM25
Licence No and Date	0411008035/20/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Refined Copper Billets (Avg Copper Content 92% to 99.50%)	1113163.00 KGS	Copper Scrap Berry/Birch/Candy/Clove/Cobra As Per ISRI (Avg Copper Content 92% to 98%)	WASTAGE @ 2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of refined copper billets from copper scrap as per ISRI code berry/birch/candy/clove/cobra from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	192 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002614AM25
RA File Number	07AX04000830 AM25
Licence No and Date	0711012136/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00002767AM25
RA File Number	04AX04000481 AM25
Licence No and Date	0411008105/30/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: MATERIAL BALANCE STATEMENT INDICATING: I. Nett export weight II. Total gross weight of inputs used III. Total weight of wastage IV. Total net weight of import product V. List of components and consumable separately. The case stands deferred.	

Case No.	194 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SHIRDI SAI ELECTRICALS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002799AM25
RA File Number	09AX04000386 AM25
Licence No and Date	0911007856/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002806AM25
RA File Number	03AX04002716 AM25
Licence No and Date	0311036830/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: MATERIAL BALANCE STATEMENT INDICATING: I. Nett export weight II. Total gross weight of inputs used III. Total weight of wastage IV. Total net weight of import product V. List of components and consumable separately. The case stands deferred.	

Case No.	199 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003113AM25
RA File Number	02AX04000392 AM25
Licence No and Date	0211007302/17/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of Consultant (SKB) dated 04.02.2025, as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	1000.00 MT	LEAD SCRAP ISRI CODE RAINS.	Wastage @6% on the net content of lead in the export product.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	203 / NC/2/MEET/Jan/202425/18										
Case Status	Case Approved										
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025										
HQ File Number	HQRNORM APPLY 00003150AM25										
RA File Number	04AX04000546 AM25										
Licence No and Date	0411008250/19/09/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>LEAD</td><td>592.29 MTS</td><td>LEAD SCRAP</td><td>WASTAGE</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	LEAD	592.29 MTS	LEAD SCRAP	WASTAGE
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	LEAD	592.29 MTS	LEAD SCRAP	WASTAGE							

	INGOTS 99.97% PURITY PURE LEAD INGOTS / REFINED LEAD INGOTS		RAILS AS PER ISRI LEAD CONTENT 63.01%	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
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NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	204 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003239AM25
RA File Number	04AX04000570 AM25
Licence No and Date	0411008275/24/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Refined Copper Billets (Avg Copper Content 92% to 99.50%)	1171132.00 KGS	Copper Scrap As per ISRI code Druid (Avg Copper Content 60% to 80%)	WASTAGE @ 3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of refined copper billets from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	205 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003414AM25
RA File Number	04AX04000599 AM25
Licence No and Date	0411008325/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003435AM25
RA File Number	04AX04000607 AM25
Licence No and Date	0411008339/03/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	REFINED COPPER BILLETS (AVG COPPER CONTENT 92% TO 99.50%)	760475.55 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG COPPER CONTENT 40% TO 60%)	WASTAGE @ 3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT
2	REFINED COPPER BILLETS (AVG COPPER CONTENT 92% TO 99.50%)	390377.45 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG COPPER CONTENT 60% TO 80%)	WASTAGE @ 3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of refined copper billets from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	208 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	ADANI NEW INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003454AM25
RA File Number	37AX04000019 AM25
Licence No and Date	0811012803/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003587AM25
RA File Number	04AX04000647 AM25
Licence No and Date	0411008378/10/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS (AVG LEAD CONTENT 99.5%)	3318479.19 KGS	LEAD SCRAP AS PER ISRI CODE RINK (AVG LEAD CONTENT 35%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rink) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	211 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003865AM25
RA File Number	08AX04001218 AM25
Licence No and Date	0811013042/25/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Jan/202425/18
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004023AM25
RA File Number	03AX04003865 AM25
Licence No and Date	0311038544/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Jan/202425/18
Case Status	Case Approved
Party Name	MM2MM PRODUCTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 18 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004719AM25
RA File Number	03AX04004341 AM25
Licence No and Date	0311039555/12/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 04.02.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	ALUMINIUM ACCESS PANEL VARIOUS SIZES 20CM X 20CM TO 120CM X 120CM (200MM X 200MM TO 1200MM X1200MM) (WITH MINI LATCH & SAFETY CHAIN WITH HOOK) NET CONTAINS OF MOISTURE RESISTANT GYPSUM BOARD IS 3,96,00,50,000 CM (39,60,05,00,000 MM)	148200 NOS	MINI LATCH LOCK QTY: 297900 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			SAFETY CHAIN WITH HOOK QTY: 149700 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			MOISTURE RESISTANT GYPSUM BOARD ONE BOARD SIZE IS 120 CM X 180 CM X 1.25 CM THICKNESS) (1200 MM	WASTAGE @2% ON THE NET QUANTITY IN NUMBER OF GYPSUM BOARDS GOING IN THE

				X 1800 MM X 12.5 MM THICKNESS) TOTAL MOISTURE RESISTANT GYPSUM BOARD 4,03,92,51,000 CM (40,39,25,10,000 MM)	EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

OFFLINE AGENDA: (PRC REFERRED CASE)

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History	T.E. Recommendation
M-1	M/S. HIND ALUMINIUM INDUSTRIES LIMITED AA. No. 0310825143 / (20/11/ 2018)	F.NO. 01/81/050/680/AM19/CC3	Request for abeyance of the proceedings initiated vide Case No. 22/18/81-ALC2/2019 with respect to Advance Authorization License No. 0310828114 dated 02.04.2019 issued to M/s Hind Aluminium Industries Limited. In the view of the email dated 31/05/2024 & letter dated 05/12/2020 of M/S. HIND ALUMINIUM INDUSTRIES LIMITED , wherein the permitted import item was Aluminium Plates/Sheets/Coils/Slabs and the export item was Aluminium Conductor Steel Reinforced ("ACSR").	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/6/2025-TSW dated 07.02.2025, as under: As Aluminium in the form of "Plates/sheets/ coils" are value added products, but can be melted and used in the manufacturing of the Aluminium conductor / wires.

			The aforesaid AA License was applied for under NO NORMS on repeat basis in view of the fixation of norms in meeting dated 25.07.2017 vide Case No. 3/9/81 for the same product in respect of other similar cases. The same has been applied as per the Public Notice No. 64/(2015-2020) dated 27.12.2018 which clarified that if any norms ratified by any Norms Committee (NC) after 01.04.2015 in respect of any Advance Authorization obtained under paragraph 4.07 shall be valid for the entire period of the Foreign Trade Policy, up to 31.03.2020 or for a period of 3 years from the date of ratifications, whichever is later. However, vide email dated 02.12.2020, The firm has been informed that as per the decision of Minutes of Norms Committee-2 Meeting in Case No. 22/18/81-ALC2/2019, the Committee has noted as under: “Decision: The Committee considered the case as per the agenda and noted the comments given by Consultant (TEC-3) via email dated 18.10.2020. The matter was discussed in the meeting. The Committee noted that the applicant has sought ‘Aluminium Plates/Sheets/Coils/Slabs’ as import items at Sl. No. 1, 4, 7, 10, 13 & 16 to manufacture	Keeping above in view, Norms Committee decided to allow import of "aluminium" in the form of "Plates /Sheets/ Coils/Slabs" for the purpose of redemption of the above -mentioned A.A. or other similar A.A.s of the firm. RA concerned may take suitable consequential action accordingly.
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			‘Aluminium Conductor Steel Reinforced (ACSR)’. The Committee members were of the view that ‘Aluminium Plates/Sheets/Coils/Slabs’ are not essential to produce ACSR. ACSR is manufactured from primary material such as ‘ingot/billets/wire rod’. Hence, the Committee decided to seek a clarification from the applicant as to why they have applied for the material which is not required. The case stands deferred.” In view of the same, the firm has been asked to give clarifications as to why Aluminium Plates/Sheets/Coils/Slabs’ are essential to produce ACSR. Further details have been provided as per the letter submitted by the firm.	
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